

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.01
C.P.No. 39/BB/2021

IN THE MATTER OF:

Srinivas Avutha Reddy

... Petitioner

Vs.

M/s. Lydor Software Innovation Pvt. Ltd.

... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Deepak Bhaskar

For the Respondent : Shri Krishna

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Both parties argued the matter in part and they are at liberty to file citation/judgements, if they so desire.
3. List the case on **29.08.2024**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)